

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Suo-Motu Petition No. 356/SM/ 2013

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri V.S.Verma, Member

Shri M. Deena Dayalan, Member

Shri A.K.Singhal, Member

Date of order: 7.1.2014

In the matter of

Implementation of Renewable Regulatory Fund Mechanism under Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

And

In the matter of

1. U.P. Power Corporation Ltd. Shakti Bhawan, Lucknow
2. SKDC, Virbhadra, Rishikesh, PITCUL, Uttarakhand
3. SE (SLDC) Haryana Vidyut Prasaran Nigam Ltd, Panchkula
4. Delhi Transco Ltd, New Delhi
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Load Dispatch Centre, Patiala
7. Chief Engineer (S&F) SLDC, Jammu
8. Chief Engineer (LD) Electricity Department, UT, Chandigarh, Chandigarh
9. SLDC, Madhya Pradesh Power Transmission Company Ltd, Jabalpur
10. SLDC, MSETCL, Mumbai
11. SLDC, Gujarat Energy Transmission Corporation Ltd., Vadodara
12. Chhattisgarh State Power Transmission Co. Ltd, SLDC, Raipur
13. Goa Electricity Department, Panaji, Goa
14. Electricity Department, Daman & Diu, Nani Daman
15. Electricity Department, Dadar & Nagar Haveli, Silvassa
16. Karnataka Power Transmission Corporation Ltd, SLDC, Bangalore
17. SLDC, TANTRASCO, Chennai
18. Chief Engineer (System Operation), KSEB, Ernakulam
19. Transmission Corporation of Andhra Pradesh Ltd., SLDC, Hyderabad
20. EE (System Control Centre) Electricity Department, Puducherry
21. SLDC, Bihar State Electricity Board, Patna
22. West Bengal State Transmission Corporation Ltd., Howrah
23. SLDC, Orissa Power Transmission Corporation Ltd., Bhubaneswar



24. SLDC Jharkhand State Kusai Colony, Ranchi
25. Power Department, Govt. of Sikkim, Gangtok
26. SLDC, Damodar Valley Corporation, Dhanbad, Jharkhand
27. SLDC, AEGCL, Guwahati
28. SLDC, Electricity Department, Govt. of Manipur, Imphal
29. SLDC, Power & Electricity Department, Govt. of Mizoram, Aizwal
30. SLDC, Electricity Department, Govt. of Nagaland, Dimapur
31. CMD, Tripura State Electricity Corporation Ltd, Agartala
32. SLDC, Department of Power, Govt. of Arunachal Pradesh, Itanagar
33. SE (SLDC), Director Distribution Office, Shillong
34. Secretary, Ministry of New Renewable Energy, New Delhi
35. Wind Energy Association

ORDER

The Commission vide its order dated 16.1.2013 decided to implement the Renewable Regulatory Fund (RRF) mechanism with effect from 1.7.2013. Subsequently, the Commission in its order dated 9.7.2013 while approving the Detailed Procedure for implementation of RRF mechanism directed implementation of the mechanism with effect from 15.7.2013. The relevant paras of our order dated 9.7.2013 are extracted as under:

"4. We have examined the Detailed Procedure submitted by NLDC. We hereby accord our approval to the Detailed Procedure as per the Annexure to this order. We had directed in our order dated 16.1.2013 in Petition No. 209/Suo Motu/2012 for implementation of the RRF mechanism w.e.f. 1.7.2013. In order to give time to the stakeholders to get acquainted with the procedure, we direct that implementation of the RRF will start from 15.7.2013 and accordingly, the Detailed Procedure shall be implemented w.e.f. 15.7.2013.

5. We direct that NLDC shall give wide publicity to the Detailed Procedure for the information of and compliance by all concerned."

2. Consequent to implementation of RRF vide our aforementioned order, Commission has received feedback from wind generators, concerned Regional Power Committees and POSOCO regarding implementation of the RRF mechanism. The

Commission, therefore, intends to review the RRF mechanism approved vide our order dated 9.7.2013 after giving due consideration to interests of the wind generators and other stakeholders as well as in the interest of safe, secure and reliable operation of the grid. While the forecasting and scheduling of wind generation shall continue as per the provisions of the Grid Code and RRF procedure approved vide our order dated 9.7.2013, the commercial mechanism outlined therein shall remain suspended till further orders.

3. We direct the respondents, wind and solar firms, association of wind energy producers and other stakeholders to submit their detailed views on the RRF mechanism and the Detailed Procedure to the Commission by 31.1.2014.

**sd/-
(A.K.Singhal)
Member**

**sd/-
(M. Deena Dayalan)
Member**

**sd/-
(V.S.Verma)
Member**

**sd/-
(Gireesh B.Pradhan)
Chairperson**

